

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4595  
ANSWERED ON:11.08.2014  
EPF PENSION SCHEME  
Joshi Shri Pralhad Venkatesh

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government is aware of the fact that the Employees` Provident Fund (EPF) Pension Scheme of 1995 has various defects;
- (b) if so, whether the Government has received any representations/ complaints from various labour groups for its suitable amendments;
- (c) if so, the details thereof along with the response of the Government thereto; and
- (d) if not, the remedial measures taken by the Government in this regard?

**Answer**

MINISTER OF STATE FOR STEEL, MINES, LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI)

- (a): No, Madam. The Employees` Pension Scheme, 1995 is a well designed scheme that provides social security to employees covered under the Employees` Provident Funds & Miscellaneous Provisions Act, 1952.
- (b) to (d): Several representations have been received from employees/labour groups with regard to increase in pension, grant of relief, Increase in wage ceiling and reinstating of option for commutation of pension and return of capital under EPS,1995. The Government constituted an Expert Committee on Employees` Pension Scheme, 1995 to examine these suggestions/views received on Employees` Pension Scheme, 1995. The Committee submitted its Report to the Government. The Government has since approved a minimum pension of Rs.1,000/- per month to the pensioners under Employees` Pension Scheme (EPS), 1995 and has also approved a proposal for increase in wage ceiling for coverage under Employees` Provident Funds & Miscellaneous Provisions Act, 1952 from Rs. 6,500/-to Rs.15,000/- per month.